

CUSTOMS-DUTIES ACT 1844

ACT NO. XV. OF 1844

(Rep., Act 9 of 1845)

[6th July, 1844.]

*Passed by the Governor General of India in Council on the 6<sup>th</sup> July, 1844.*

AN Act for amending the Schedules of Import Duties annexed to Act XIV. of 1836, to Act I. of 1838, and to Act VI. of 1844.

Whereas by Article 17 of Schedule A annexed to Act No. XIV. of 1836, by Article 18 of Schedule A annexed to Act No. I. of 1838, and by Article XIX. of Schedule A annexed to Act No. VI. of 1844, certain rates of Duty are to be charged on the importation into the Ports of Bengal and Orissa, and the Ports subject to the Presidencies of Bombay and Madras, of Cotton and Silk Piece Goods, the produce of any place other than the United Kingdom or any British Possession. And whereas it is expedient that the same rates of Duties should be charged on other Foreign Goods of a like description-

It is hereby enacted, that from and after the First day of January 1845, the rates of Duty prescribed for the said Articles by the said Schedules, shall be charged on the importation into the Ports of Bengal and Orissa, and the Ports subject to the Presidencies of Madras and Bombay, of all manufactures of Silk or Cotton, and of Silk and Cotton mixed with any other material, which are the produce of any place other than the United Kingdom or any British Possession; and of all foreign made up Articles of the said manufactures, or of which any part of the materials is of the said manufactures.

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